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offered is consistently inefficient. I think it is rather uncharitable. example, you take the new services that have been introduced, you can go to Japur-I flew myself-in half an hour.

SHRI BABUBHAI M. CHINAI: Provided the plane starts in time. Usually they are delayed by two hours or three hours. Yesterday's p'a. e was late by three hours.

SHRI N. G. GORAY: There should be no complacency.

KARAN SINGH: It is not DR complacency. I can assure the hon. Member. What I am saying is that to say that the Indian Airlines' service everywhere is ineffi cient, is not correct. Our trunk services are as good as anywhere in the world. I agree that there are delays due to some unfortunate things. There is always scope for improvement both as far as baggage handling is concerned and as far as food is concerned, and we are seized of the matter. I was just submitting that a blanket condemration of the type that my hen, senior friead, Mr. Goray, made is, I do not think, really justified.

SHRI AKBAR ALI KHAN: know if the Ministry is contemplating any machinery to see that when disputes arise, they are tackled immediately and efficiently? I ask this question because I feel that the inefficiency to which my friend has drawn attention, is mostly due to the planes not going in time, cancellation of the programme and so on, whereas so far ar the service is concerned, except probably food, I think it is satisfactory.

DR. KARAN SINGH: As the honourable Members know there is already a machinery under the Industrial Disputes Act. And I must agree that industrial relations have been one of the weak points and that a large number of agreements have been signed; now only one or two agreements are remaining. I am hopeful that the situation will improve. The machinery is there under the Industrial Disputes Act. It is already laid down and we know what exactly is to be done and at which time. The only problem is that that machinery has not wholly succeeded in solving the problems yet. we are seized of the matter.

SHRI JOACHIM ALVA: The honourable Minister is aware that I had put him a question on the last occasion which I had also put to his distinguished predecessor. Dr. Sanjiva Reddy, that the Estimates Committee found that a sum of over Rs. 30 lakhs was paid as commission to travel agents for booking passengers on the Indian Airlines. We can understand commission being paid by Air India because Air India has been a very big competitor in the world. But the Indian Airlines is not so. How is it that they make over Rs, 30 lakhs to the travel agents? Has the honourab e M'nister made any effort since then in this regard or has the figure at least come down to Rs 3 lakhs?

DR. KARAN SINGH · I am not aware what question the honourable. Member had asked of Dr. Sanjiva Reddy. It must have been quite a long time ago. I will require notice if he wants to ask specifically about I may only say that travel agent's commission is an accepted principle all over the world and we are an IATA carrier. Therefore, 5 per cent commission is pavable to the travel agents for seats which are bought by them. This is a well-accepted practice.

AVRO AIRCRAFT

*242. SHRIK C PANDA: SHRI LOKANATH MISRA: SHRI BIRA KESARI DEO:† SHRI K. P. SINGH DEO:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the two Avro planes which met with an accident sometime ago at Madurai had been defined as below standard by the Englisy Committee and if so, what action had been taken to bring such aircraft up to standard; and
- (b) whether the said two Avro planes were cleared by the Committee for Commercial Flights before they were taken on flight?

[†]The question was actually asked on the flloor of the House by Shri Bira Kesari

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Only one Av o aircr. ft was involved in an acc deet near Madurai (on 9th December, 19.1). This aircraft (VT-DXG) was among the six planes tested by the Technical Committee appein ed by Government last year and found si fe: its performance being above the 'net' requirements. The aircraft had also passed the prescribed performance tests after scheduled engine changes on 5th August and 10 October, 1971. The findings of the Court of Inquiry which investig, ted this accident and cate that the mishap took place due to a navigational error and was not related to aircraft performance in any way. Another Avro (VT DXO) was involved in a landing accident at Trivandrum on 17th December 1971 in which the nose-landing gear b oke due to poor landing technique of the pilot.

(b) Both aircraft carried valid certificates of airworthiness issued by the Director General of Civ! Aviation and complied with Air-worthiness requirements in all respects.

SHRI BIRA KESARI DEO: How is it that only the Avro type of aircraft are meeting with accidents; Is it a fact that while the Avro was in flight—because only one passenger was alive in this a c dent and in the inquiry he said—this accident was due to lightning or so ne such thing? Last year also when the pilots had called on a strike, is it a fact that the pilots had objected that the Avors were below the standards and what has the Government done about it?

Dr KARAN SINGH: It is not correct to say that only Avro aircrast are meeting with accidents. In fact, as I had pointed out to this honourable House, the Avros had an excellent safety record, a hundred per cent. This is the first accident of the Avro in Madurai. Then it is also not correct that there was only one survivor. There were ten survivors. I have the report of the commission before me. There is nothing there about it being hit by lightning. It says very clearly that the accident was as a result of navigational error, in fact, negligent navigation on the part of the pilot. He was sixty miles off course and when he

started descending there was a hill which should not have been there had he been on his course. With regard to the other question about Avros I have made several statements in this honourable House, a committee looked into the matter, then there was a task force which also looked into the matter, and we have assured ourselves that this aircraft is fully safe and their maintenance is being properly looked into.

SHRI R. T. PARTHASARATHY: I would like to have an assurance from the hon. Minister that from all the technical angles Avro aircraft are completely airworthy. Can he give a categorical assurance to that effect? Secondly, with reference to the enquiry committee under justice Sadasivam in relation to the Madurai air accident have the government received a complete report and if so whether the government is fully satisfied with the report of the enquiry committee?

DR KARAN SINGH: On the ba is of the technical information that is available to government, I can say categorically that the Avros are completely safe when flown within the limits which are laid down by the manufacturers. As far as the report is concerned, I have got the report and it has been our practice to place copies of these accident reports in the Library of thd Parliament so that anybody who wishes to refer to them can do so and I intend to do the same this time also. We have accepted the report with certain comments by the D rector General of Civil Aviation.

श्री सीताराम केसरी: सभापित जी, माननीय मंत्री जी ने जैंना श्रपने वक्तव्य में बहा कि पायलट की गलतों की वजह से यह एक्सी- डेंट हुआ, तो मैं यह जानना चाहूंगा कि क्या यह सब है कि एक्सो के सम्बन्ध में इंजीनियस और पायलट्स के बीच में मनभेद रहा है कि इतनी हाइट के बाद वह चल नहीं सकेगा ठीक में इस सम्बन्ध में क्या मंत्री जी इस बात पर कोई रोशनी डालेंगे? दूसरे मैं यह पूछना चाहता हूं कि वह पायलट जिस की गलती की वजह से यह एक्सीडेट हुआ उस के लिए क्या मैं यह मान लूं कि वह पायलट कापीटेंट नहीं था

और उस के बाद भी उस को वह एवरो चलाने को दिया गया ?

डा॰ कर्ण सिंह: जहां तक माननीय सदस्य के पहले प्रश्न का सम्बन्ध है कि ए रोज के संबंध में पाय प्रद्रा और इंजीनियसं में मत-भेद है, ऐसी बात नहीं थी। लोड के संबंध में कुछ मतभेद था, लेकिन लोड जितना होना चाहिए उस से व फी कम था। उन्होंने वहा है कि नेग्लीजेंट नेवीगेशन के कारण ए सीडेट हुआ लेकिन पायलट की जानकारी तो ठीक थी। यह बड़ा दुर्भाग्य है आर दुख का विषय है कि एक पायलट जिसके.पास अपना लाइसेंस हो, इस प्रकार की गलती करे, लेकिन मनुष्य मनुष्य है, गलती तो कर ही सकता है।

SHRI M. K. MOHTA: Although the hon. Minister had been pleased to state that technically Avros are flyght-worthy and there is nothing to worry about, the fact remains that there las been lot of controversy about these Avro aircraft between the pilots on the one hand and government and its technicians and experts on the other. May I ask the hon. Minister as to what is the present position? Have the pilots agreed to fly Avros unreservedly or is there some reservation or any point of dispute or controversy that still remains to be resolved?

DR. KARAN SINGH: There are two As far as government different ma teis. is concerned, we have sat sfied ourselves, as we must, to fulfil our respons bility. We have satisfied ourselves, with the manufacturers, with the users in lal that the plane is safe. As far as the question of pilots accepting this is concerned, as I said in reply to an earl er question, this is one of the agreements that has not been sig ed with the pilots. They still sometimes ra se doubts. It is very unfortunate because our technical advice is that it is entirely safe. I am hoping that the agreement with the pilots will also be signed and then the whole unfortunate and unhappy chapter will finally be closed.

SHRI A. G. KULKARNI: I want to state that the Minister is taking a great risk

in stating that Avros are air-worthy. the Ramanujam Committee and the earlier Committee have given certain findings. You are refusing to disclose what are those findings and pilots are asking for those defects. It has been proved that the defects are of hazardous nature. The defects are second segment climb, shortfall in twin engine climb performance and low power ou put in the twin engine. ln the face of these, how can the Minister say that Avros are air-worthy? May I know whether the government will give an assurance that the reports of both the committees will be scrutinised by the pilots' association? It is very necessary because it is hazardous for the public.

Therefore, Sir, the Government mult come out to satisfy the public as well as the technicians who are employed by the Indian Airlines and give a satisfactory reply. Otherwise, the defect to the eltent of 0.01 the shortfall of 0.01, is a complete hazard as has been stated by the Directorate or somebody like that. So, Sir, I would like to know whether the Government would agree to it. Otherwise, there is no use in repeating this.

MR. CHAIRMAN: All right.

DR. KARAN SINGH: Sir, I would like to make one thing very clear: The Government is as keen as anybody else, if not more—and, in fact, I am more keen than anybody else because this is my responsibility as the Minister—that we should not fiy planes which are not airworthy and there is no question whatsoever of taking a complacent view. Earlier, when this problem was raised, we set up a Committee the Ramamritham Committee and afterwards, a Task Force was also set up...

SHRI A. G. KULKARNI: Publish the Report.

DR. KARAN SINGH: Yes, the Report is available. A Task Force was set up to process that Report with the Chairman of the Hindustan Aeronautics Ltd., the General Manager of the Indian Airlines and the Director-General of Civil Aviation. Sir, under the rules, under the law passed by this Parliament, the Director General of Civil Aviation is the final authority with regard to airworthiness of aircraft—they are all

technical peop's—aid it is not the Minister. It is a technical matter and, Sir, there is no plane in India which flies without a Certificate of Airworthiness from the Director-General of Civil Aviation, whether it is Avro or Boeing 747 or Dakota. Sir, I can assure the hon. Member that if there is any reason or any doubt, I would be the first one to say that it should not be flown and I have no desire whatseever to fly such planes. But, Sir, the Avros are made in India.

Then, Sir, he suggested that the Report sl ould be finally chayed by the Pilots' Asso-I am afrad that is a position which we are not in a position to accept, because, after all, the Pilots' Association cannot sit in judgement upon something which the DGCA, the Indian Airlines and HAL have reported upon Thev may have their own views. But, certainly these people are all technical people and we should give due weight to their views. Therefore, I cannot think that such a body can sit in judgement over the authority which is established under the law.

SHRI A. G. KULKARNI: Sir. I am on a point of order. Sir, the hon. Minister has given some information and brought in the name of the DGCA or whatever it is. I want to know whether it is not a fact...

MR CHAIRMAN: No second question, please.

SHRIA G. KULKARNI: Sr, I am not asking another question. But, Sir, I say that he has given a wrong information by sailng...

MR CHAIRMAN: No, please.

SHRI A. G. KULKARNI: ...that the DGCA has completely analysed, etc.

MR. CHAIRMAN: No. no.

SHRI A. G. KULKARNI: That does not arise, Sir,

MR CHAIRMAN: No, please. Mr. Minister, please do not answer that. Yes Mr. Shejwalkar.

SHRI N. K. SHEJWALKAR: Sir, in

continuation of the same, I would like to request the hon. Minister to tell us whether the Committee, about which he just now talked, his found that the maintenance of the Avros was not satisfactory and, further whether there were certain suggestions to improve the machines and certain other things and whether those suggestions have been implemented.

DR. KARAN SINGH: Sir, the Committee did find that there were certain weaknesses in the maintenance and it also made some suggestions with regard to the manuf cturing aspect. The Report of he Committee has been given to the HAL, the manufacturing auth-rity, and they are taking all these into conside: ation when they are making the planes and w en they are renewing the engines. As far as the maintenance is concerned, we are ensurin; that all the points which were raised by the Committee are taken into account. Sir. I would like to make one thing clear: I am not trying at all to white wash something or trying to safeguard anybody. The Committee wis set up and it did make some sugge tions. Certain improments in maintenance are required and certain improvements in the manufacture are required and we are trying to do our best to do them. This is our indigenous plane and we want it to be as good as any other plane in the world and therefore, Sir, it is in our interest to see that no weaknesses are there and any weaknesses that are th re are removed.

SHRI CHANDRA SEKHAR: On an earlier occasion, when the issue came up in the House, we were all of the opinion that the pilots should not refuse to fly this place, because the Go ernment time and again said that there were no defects in the plane. Now, again the Minister repeats the same But, according to me, according to story. my information, as the Minister has just now conceded, that Committee came to the conclusion that there were certain manufacturing defects. Earlier, the Government did not accept it. Even after the Inquiry Committee Report, the Government wants to conceal this feet. Sir, this is not the way to improve the manufacturing defects of a plane. It is true that it is airworthy. But, being airworthy does not mean being devoid of any manufacturing defect. us know haw many planes were examined

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by this Committee and in how many planes such a manufacturing defects were found out by this Committee. Will the hen. Minister gre this information to the House? Mr. Chairman, Sir, here the Minister has said that there should not be any blanket condemnation. There should also not be a blanket appreciation. At least as customers I do not see any improvement in the functioning of the Air Lines today . . .

DR KARAN SINGH: Sir . . .

MR. CHAIRMAN: The quest on is about manufacturing defects.

DR. KARAN SINGH: Sir, I agree that while there should not be any blanket condemnation, there should also not be a blanket appreciation. The Committee examined six of the fourteen planes in the I am afraid I do not have the report fie'd of the Committee wi h me, since I d'd not know that this is going to come up here. But I shall speak from my memory. Six plines were examined. Of these, some were found to be fully satisfactory; in others there were found certain shortfalls . . .

SHRI CHANDRA SHEKHAR: How many were fully satisfactory?

SHRIA. G. KULKARNI: Only one . . .

(Interruptions).

SHRI CHANDRA SHEKHAR: This is the only point. How many were fully satisfactory? How many were partially def ctive? And how many were to ally defective?

DR. KARAN SINGH: I am afraid I do not have that information with me immediately . . .

SHRI A. G. KULKARNI: Sir...

MR. CHAIRMAN: Mr. Kulkerni, this is Mr. Chandra Shekhar's question, Why are you getting up? . . .

SHRI DAHYABHAI V. PATEL: It is a question of our life and death.

DR. KARAN SINGH: Everybody's life and death is equally valuable. I said, Sir, I do not lave with me immediately the information with regard to this question. But this much I can say that after the report each one of these planes was properly maintained. The point which Shri Chandra Shekhar made and which is his worry, is that no plane should be kept which is unsafe. I can say categorically that there is no plane which is unsafe which is flying. If there is any more information required with regard to the Arya Committee, I can furnish it at a later stage.

SHRI CHANDRA SHEKHAR: Mr. Chairman, my point is that I was one of the persons who condemned the pilots at that time. Now these planes were examined and the Minister is rep'ying to that question He does not have the information how many of them were fully satisfacto v, how many were partially defective and how many were totally defective. We blamed time and again the pilots. But what should we do about the Government if this attitude is adopted by the Government. In spite of repeated requests, the information is not there with the Minister. What is the use of wasting our time here?

DR. KARAN SINGH: I will furnish the information. This information has been given on the previous occasion in detail in the House. It is not as if we are concealing this information. The Committee was set up a long time ago. This has been debated in the House. The information has been given. If any further information is required, we are willing to give it.

MR. CHAIRMAN: Mr. Mani, Last question.

SHRIA. D. MANI: May I ask the Minister to tell us frankly why he has appointed another committee to review the findings of the Ramamvitham Committee? May I ask further whether it is not a white washing document? May I also ask whether this aircraft is flying in other parts of the world? This is out-dated.

DR. KARAN SINGH: May I say in response to what Shri Chandra Shekharji may be interested to know that both these reports have been placed in the Library of Parliament. So there is no question of our wanting to conceal anything. I am just putting it for the record because an impression might be created that we are trying to suppress anything. Both these reports have been placed in the library.

SHRI CHANDRA SHEKHAR: I am not interested in that. My basic point is this. The pilots come to me and they say that I have wrongly condemned them in the House. I am being advised to go to the library. I shall go. But I have no anxiety to be a technical expert on aeroplane. I can also raise a discussion on this if the Minister so likes, but I do not want to be an expert on everything.

SHRI A. D. MANI: The minister has not replied my question.

DR. KARAN SINGH: I am answering your question. Mr. Mani asked whether a further committee was set up to whitewash the Ramamritham Committee report. That it not so. The Ramamritham Committee of the Department of Civil Aviation. After that report was received we set up a very high-powered committee consisting of...

SHRI A. D. MANI: Why?

DR. KARAN SINGH :.. Air-Marshall Mehra, who is the Chairman of the HAI who manufactured it. Air Vice-Marshall Hussain. who is the General Manager of the Airlines that runs it and Captain G. C. Arya, who is the Director General of Civil Aviation. These are the three agencies involved, the manufacturer, the user and the people who regulate it. Therefore it was necessary that all these three should be involved in process the reports.

U.N. AID FOR BANGLA DESH REFUGEES

- *243. SHRI S. KUMARAN: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that India has asked for more U. N. aid for Bangla Desh refugees; and
- (b) if so, what is the total amount of aid asked for?

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): (a) The Government of

India, on 21st January, 1972, presented an Aide Memoire to the U. N. Fe cal Pont in New Delhi detailing the total expenditure that it would have incurred on the refugees from Bangla Desh by the time of their return. The Aide Memoire also pointed out that the total contributions likely to be received from abroad for meeting these expenses would fall considerably short of this expenditure. Since it has been generally accepted that the task of looking after the refugees was an international responsibility, the Aide Memoire requested the U. N. Focal Point to:

- (i) expedite the delivery of whatever amounts were still available with it in cash or in kind; and
- (ii) make a final call on the international community for additional contributions for meeting this international responsibility.

A copy of the Aide Memoire is placed on the Table of the House. [See Appendix LXXIX, Annexure No. 24]

(b) No specific amount has been asked for. It has merely been pointed out that an additional international effort is required to meet the uncovered gap between the amount spent by India and the total international contributions likely to be received as a result of Pledges made till then.

SHRI S. KUMARAN: What is the latest position regarding the number of refugees still remaining in this country?

SHRI Y. B. CHAVAN: As I had mentioned in the Budget speech, the expenditure up to the end of March was estimated to be of the order of Rs. 325 crores of which about Rs. 120 crores was likely to be in the form of contributions to the budgetary provisions from the international community but of course what is pledged is something more than Rs. 120 crores; but it is very difficult to know whether the whole of it will be received and in what form and after that, whether it will have to be diverted to Bangladesh or not. That is a different matter.

SHRI S. KUMARAN: I asked for the latest number of refugees still in our country.

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